

DIVISION BENCH
COURT - II

O-241

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/42(KB)2016
IA(COMPANIES.ACT)/191(KB)2023, CONT.A./487(KB)2017,
IA(COMPANIES.ACT)/18(KB)2022, COMP.APPL/1584(KB)2019,
COMP.APPL/112(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI ARVIND DEVANATHAN**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH NOVEMBER, 2023, 10:30 A.M

IN THE MATTER OF	YOGENDRA PAL JAIN & ANR VS SOUTH EASTERN CARRIERS PVT LTD.
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearance (via video conferencing/physically)

Mr. N.P.S. Chawla, Adv.] For the Petitioner

Mr. Udit Agarwal, Adv.]

Mr. Ashwini Kumar, Adv.] For the Respondent

ORDER

1. Ld. Counsel for the Petitioner present. Ld. Counsel for the Respondent present.
2. **IA(COMPANIES.ACT)/191(KB)2023:**
 - a. Let a reply affidavit be filed particularly dealing with the paragraph 10 onwards of the application within a period of two weeks.
 - b. The Respondent shall furnish a list of all moveable assets and fixed assets of the Respondent No.1 by way of an affidavit along with his reply.
 - c. It is also directed to the Respondent to submit list of all moveable assets and fixed assets as has been alienated and/or transferred to any third party after 2016.
3. **IA(COMPANIES.ACT)/18(KB)2022:**
 - a. Ld. Counsel Mr. Ashwini Kumar appearing on behalf of the Respondent assures that there will be no violation of the order of the Hon'ble NCLAT and

status quo in regard to the shareholding company will be maintained till the next date of hearing.

- b. List this matter for arguments on **12.12.2023** at **2.30 p.m.**

Arvind Devanathan
Member (Technical)

Bidisha Banerjee
Member (Judicial)